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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3244/2002  
M.A.NO.2805/2002

Thursday, this the 12th day of December, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman  
Hon'ble Shri V.K.Majotra, Member (A)

1. Om Parkash s/o Shri Phool Singh  
C-152 A, Jawahar Park, Devli Road  
Khanpur, New Delhi-62
2. Jugal Kishore Kanojia  
s/o Shri Roop Lal, 6, Parwana Lane,  
Under Hill Road, Delhi-54
3. Mrs. Raj Kumari w/o Shri Sohan Singh  
33, Gulmohar Enclave,  
New Delhi
4. Ram Swaroop Bharti, s/o Late Shri Gheesa Ram  
Y-2198, Mangol Puri, New Delhi-83
5. Gian Chand s/o Shri Mam Chand Jatav  
F-366, Jatav Basti, Mahipalpur  
New Delhi-37
6. Hari Pawar s/o Shri Hira Lal  
A-417, Sangam Park, R.P.Bagh,  
Delhi-7

..Applicants

(By Advocate: Shri R.P.Shahi)

Versus

1. University Grants Commission (UGC)  
Bahadur Shahzafar Marg,  
New Delhi-2  
through Secretary, UGC
2. Union of India  
through Secretary to the Govt. of India  
M/o Human Resource Development  
(Department of Secondary Education  
& Higher Education), Shastri  
Bhawan, New Delhi-1

...Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

MA-2805/2002

MA-2805/2002 is allowed subject to just  
exceptions. Filing of joint application is permitted.

*MS Agarwal*

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(2)

OA-3244/2002

The applicants are members of the scheduled caste. They are serving in the University Grants Commission. According to the applicants, the sanctioned strength of the cadre of the Section Officers in the University Grants Commission is 60. 15% posts of the sanctioned strength have to be filled up from the scheduled caste candidates by promotion. The applicants contend that in this process, there are 9 posts that have to be filled by promoting scheduled caste officers and there are only 7 scheduled caste officers holding the post of Section Officer. The claim of the applicants is that they should be considered for filling up of the other 2 posts in the category referred to above.

2. In this regard, the applicants have submitted various representations, the last of which is dated 8.10.2002 and a copy of which is placed at Annexure A-7. Keeping in view the totality of facts, referred to above, it is directed that respondent No.1 would consider the aforesaid representation of the applicants and pass a speaking order preferably within a period of six months from the date of receipt of a certified copy of the present order. It is further directed that if the applicants so desire, they may submit a comprehensive supplementary representation within 15 (fifteen) days from today. The same shall also be taken into consideration by the respondents.

3. With these directions, the OA is disposed of.

V.K.Majotra  
(V.K.Majotra)  
Member (A)

/sunil/

V.S.Agg  
(V.S.Agarwal)  
Chairman